HIGH COURT NOTIFICATION

- Subject :- Regarding making admissible the allowances and the facilities incidental thereto recommended by the Second National Judicial Pay Commission to the Judicial Officers in the State, pursuant to the Order of the Hon'ble Supreme Court dated 04.01.2024.
- Reference :- Government Resolution Law & Judiciary Department No. HCT/1222/1065/C.R. 163 Part-2/Desk-3 dated 06.02.2024.

WHEREAS the Supreme Court by an order dated 4th January, 2024, directed all the States to implement the recommendations of the allowances of Judicial Officers throughout the country on the basis of Second National Judicial Pay Commission, with effect from 01.01.2016.

AND WHEREAS the Government of Maharashtra has issued Government Resolution No. HCT/1222/1065/C.R. 163 Part-2/Desk-3 dated 06.02.2024 for allowances as recommended by Second National Judicial Pay Commission and the directions given by the Supreme Court in its Judgment dated 4th January, 2024 in Writ Petition No.643/2015 (All India Judges Association Vs. Union of India & Ors.).

While implementing the directions regarding allowances and facilities to the Judicial Officers sanctioned vide Government Resolution dated 06.02.2024, the instructions given below be strictly followed by Principal District & Sessions Judge/ Principal Judge/ Head of the Department.

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1. House Building Advance :-

- A) House Building advance shall be admissible to the Judicial Officers in the State as applicable to Central Government employees. However, at present, House Building Advance is being sanctioned to the Judicial Officers in the State at par with the State Government employees and therefore, the Judicial Officers may make demand of the House Building Advance in accordance with the procedure prevailing in the State at present or like the Central Government employees.
- B) House Building Advance is made admissible to the Judicial Officers even for buying ready built house from private person. Before buying such house, it shall be necessary for the concerned Judicial Officer to obtain permission from the High Court.

2. Children Education Allowance :-

Children Education Allowance shall be admissible to all the Judicial Officers in the State as applicable to the Central Government employees. The said allowance shall be payable as per the Central Government's O.M.No. A27012/02/2017 – ESTT(AL) dated 16.08.2017 and 16.07.2018 of the Ministry of Personnel, Public Grievances and Pensions, Personnel and Training Department and as per the amendments made therein from time to time, as under.

- A) Fixed Education Allowance of Rs.2,250/- per month and Hostel grant of Rs.6,750/- per month is admissible for education of each child (for two children only) up to twelth (XIIth) standard.
- B) The amount of allowance and grant mentioned at Sr. No. A above shall be double for the child with special needs.
- C) At each time, when the dearness allowance is enhanced to 50%, the said allowance and grant shall increase by 25%.
- D) Reimbursement of the aforesaid education allowance shall be made on the basis of self-certification.
- E) For the reimbursement of the above-mentioned Hostel grant, it shall be necessary to produce the proof showing that the child has taken admission in the Hostel.
- F) The above-mentioned allowance and grant shall be admissible from the Academic year 2019-2020.

3. City Compensatory Allowance :-

This allowance is cancelled. However, the amount of the said allowance already paid shall not be recovered from the concerned Officers.

4. Concurrent Charges Allowance

- A) If a Judicial Officer is assigned with the charge of another Court for a period of more than 10 consecutive days, then monthly allowance at the rate of 10 percent of the minimum pay scale of the post of additional charge held by the said Judicial Officer, shall be admissible as per the guidelines framed by the High Court as per Annexure %
- B) The aforesaid allowance shall be admissible on revised pay with effect from 01.01.2016.

5. Conveyance/Transport and fuel Allowance :-

- A) Pool car facility recommended by the First Judicial Pay Commission (Hon'ble Justice Shetty Commission) shall be discontinued in due course of time. However, if the Judicial Officers are interested to avail pool car facility then, they may continue to avail pool car facility on the condition to give-up the amount of conveyance/transport and fuel allowance. One pool car shall be admissible for three Judicial Officers.
- B) Allowance at the rate of Rs.10,000/- per month, towards the expenses on maintenance, repairs and driver of the said vehicle, shall be admissible to the Judicial Officers having four-wheeler vehicle (car) in their own name or in the name of spouse, with effect from 01.01.2016. Such allowance shall be admissible at the enhanced rate of Rs.13,500/- per month with effect from 01.01.2021.
- C) The Judicial Officers who do not have their own four-wheel vehicle (car) and who do not avail pool-car facility shall be eligible for getting conveyance allowance as mentioned above. However, they shall not be eligible for getting fuel allowance.
- D) In addition to the aforesaid allowance, the reimbursement of the expenses on petrol/diesel/fuel of 100 litres per month shall be admissible for the metro cities, municipal corporations and district places whereas 75 litres per month at other places.
- E) Apart from the Judicial Officers to whom separate Office vehicle is admissible at present, separate office vehicle shall be admissible to other Judicial Officers like the Director of Judicial Training Academy/Institution, Principal Judge of Family Court and the Secretary of District Legal Services Authority.
- F) As regards the Judicial Officers to whom the office vehicle is provided, use of such vehicle for private purpose, is admissible free of cost upto the limit of 300 kilometers per month.
- G) The aforesaid conveyance/transport and fuel allowance shall not be admissible to those Judicial Officers who are using office vehicle.

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- H) All Judicial Officers shall be at liberty to mention 'Judge" on their private vehicles on the lower left side of the windscreen.
- I) Vehicle loan up to the limit of Rupees 10 lakhs at the simple rate of interest of four (4) percent shall be admissible to the Judicial Officers. The loan sanction process for the same shall be conducted on priority basis.

6. Dearness Allowance :-

Dearness allowance shall be admissible to the serving and retired Judicial Officers at par with the Central Government employees.

7. Earned Leave Encashment :-

Judicial Officers shall be entitled to encash Earned Leave in following manner :

- A) At the time of retirement, encashment of maximum 300 days earned leave shall be admissible.
- B) Leave encashment of 30 days shall be admissible in block of two years.
- C) Facility of encashment of 10 days leave at one time shall be admissible for Leave Travel Concession (LTC) (Maximum 60 days during the entire service tenure - 10 days at one time, thus total 6 times.)
- D) The facilities mentioned at Sr. No. B and C above, shall be in addition to the facility of encashment of leave of 300 days admissible to the Judicial Officers at the time of their retirement.
- E) The amount of difference of leave encashment calculated as per revised pay shall be paid within three months, after adjusting the amount of leave encashment paid to the retired Judicial Officers as per the unrevised pay at the time of their retirement.
- F) If Judicial Officers are given less than 300 days of leave encashment admissible at the time of retirement due to deducting the days of leave encashment mentioned in B & C above from the leave encashment, the difference shall be paid as per example in Annexure "A" of the Government Resolution dated 06.02.2024.
- G) The facility of the aforesaid allowance shall be admissible with effect from 01.01.2016.

Electricity and Water Charges :-8.

Reimbursement of 50% of the actual total monthly bill amount of the electricity and water charges shall be admissible to the Judicial Officers. It shall

be mandatory to produce the receipt in respect of payment of bill for the said reimbursement and such reimbursement shall be payable after every three months. The limit of the said reimbursement of electricity and water bill shall be as under :-

	Designation	Electricity Consumption Units	Water Consumption Rate
ľ	District Judge	8000 units per year	420 KLS per year
	Civil Judge	6000 units per year	336 KLS per year

9. Higher Qualification Allowance :-

- A. If the Judicial Officers acquire Post-graduation degree in Law (LL.M.), then 3 advance increments shall be admissible to them. Similarly, if they acquire Doctor of Philosophy (Ph.D.) degree, then one more advance increment shall be admissible to them.
- B. After receiving the aforesaid advance increment, if the Judicial Officers acquire any post graduate degree or Ph.D. in any other subject, then no increment for such additional degree shall be admissible.
- C If the Judicial Officers have acquired post graduate degree or Ph.D. in Law Stream before entry in Government Service or during their entire government service tenure, the aforesaid advance increment shall be admissible.
- D. If the Officers have acquired post graduate degree or Ph.D. in Law Stream before entry in government service, then the above-mentioned advance increment shall be admissible to such officers with effect from the date of their entry in government service and if they have acquired such degrees after entry in government service, then the same shall be admissible to them with effect from the date of acquiring such post graduate degree or Ph.D.
- E. If the Judicial Officers have acquired post graduate degree or Ph.D. in Law stream by studying on regular, part-time or full time basis or from distant or other U.G.C. recognized academic curriculum, then advance increment shall be admissible to them as mentioned hereinabove.
- F. The aforesaid advance increments to be received on account of acquiring post graduate degree or Ph.D. in Law shall be admissible to the Judicial Officers in all cadres at every level (J-1 to J-7) like Civil Judge (First and Second Assured Progress Scheme), promotion, District Judge Entry Level, Selection grade and Super-time pay-scale.
- G. The aforesaid advance increments shall be admissible even on one step higher pay-scale given in Tribal and Naxal affected areas.
- H. The aforesaid advance increments shall be a part of the monthly salary and the prevailing dearness allowance shall be admissible on the same.

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10. Hill Area/Tough Location Allowance :-

- A. Allowance of Rs.5,000/- per month shall be admissible to the Judicial Officers posted in Hill Areas/Tough Locations.
- B. The said allowance shall be admissible with effect from 01.01.2016.
- C. Hill Areas/Tough Locations, for the said allowance, shall be as per Annexure "B"

11. Home Orderly/Domestic Help Allowance :-

- A. Home Orderly/Domestic Help Allowance shall be admissible to the serving Judicial Officers at the below-mentioned rates with effect from 01.01.2016 and the same shall increase by 5 (five) percent after every six months from 01.01.2016.
 - (1) District Judge : Rs. 10,000/- per month.
 - (2) Civil Judge : Rs. 7,500/- per month.
- B. Domestic Help Allowance shall be admissible to the retired Judicial Officers per month at the rate of Rs.9,000/- and to the family pension holders at the rate of Rs.7,500/- with effect from 01.01.2016 and at the increased rate of 30% with effect from 01.01.2021.
- C. Though an employee in Group-D cadre is provided at the residence of the Judicial Officers during night time or if the Security guards are provided to the Judicial Officers as they are residing generally in the areas where there is danger or though an employee in Group-D cadre is made available at the residence of the Principal District Judges or Judicial Officers on equivalent rank having administrative responsibility, even then, the Home Orderly Allowance shall be admissible to such Officers at the above-mentioned rates.
- D. The said allowance shall be paid on the basis of self-certification.

12. House Rent Allowance and Residential Quarters :-

- A. (1) Rent-free residential quarters shall be made available to the Judicial Officers within one month from the date of assuming charge of the post or if the residential quarter is not available, then the Office shall make available private residence. If such residence is made available, then house rent allowance shall not be admissible to such Judicial Officers.
 - (2) The Principal District Judge or Equivalent Officers shall pay the rent of the residence made available by the Office due to non-availability of residential quarter, directly to the owner of such House.

(3) Minimum carpet area of the residence of the Judicial Officers shall be as under :-

: 2,500 sq.ft.

- 1) District Judge
- 2) Civil Judge (CJSD & CJJD) : 2,000 sq.ft.
- (4) If the government quarter or private residence is not made available by the Office for the Judicial Officers within the aforesaid prescribed period, then such Judicial Officers may themselves make arrangement of private residences and House Rent Allowance shall be admissible to such Judicial Officers at the rates mentioned in (Dept. of Expenditure) O.M. No. 20/5/2017-E II(B) and as per the up-to-date classification of the cities made by the High Court as mentioned in Annexure "B" of the Government Resolution dated 06.02.2024.
- (5) House Rent allowance as aforesaid shall be admissible even to those Judicial Officers who are residing in their own house or house owned by their spouse or their parents or to those who are residing in rented premises.
- (6) If the rent of private residence is within the limit of admissible house rent allowance as aforesaid, then fixation of Rent is not necessary. However, if the rent of private residence is more than the limit of admissible house rent allowance as aforesaid, then the Principal District Judge or Equivalent Officer shall fix / evaluate the rent of the said residence with the help of the Public Works Department. If the difference between the rent so fixed evaluated and the prescribed house rent allowance is more than 15%, then the Principal District Judge or Head of the Department/s may sanction the amount of such difference after obtaining approval from the High Court. If the amount of such difference is less than 15 %, then the sanction is not necessary.
- (7) The benefits of aforesaid house rent allowance shall be admissible with effect from 01.01.2016 to the Judicial Officers residing in their own houses and with effect from 01.01.2020 to the Judicial Officers residing in rented premises.
- B. Furniture and Air Conditioner Allowance :-
 - Furniture allowance of Rs.1,25,000/- and air conditioner allowance of Rs.55,000/- shall be admissible to the Judicial Officers once in 5 years. The said furniture allowance can be used for purchase of furniture, domestic, electric and electronic appliances/equipments etc.
 - (2) The aforesaid allowances shall be admissible with effect from 01.01.2016 and the same shall be admissible in the block of 5 years commencing from Block Years 01.01.2016 to 31.12.2020, and 01.01.2021 to 31.12.2025 and so on. If the bills for furniture and air conditioner in respect of the Block year 01.01.2016 to 31.12.2020 are available then, the reimbursement in respect thereof shall be

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admissible on producing the same. However, if the bills in respect of the Block year 01.01.2016 to 31.12.2020 are not available, then it shall be admissible to utilize the said grant in current block year.

(3) The guidelines in respect of depreciated value of articles purchased from such allowance and regarding option of retaining such article/s by concerned officer at the end of the block years or at the time of retirement of the Judicial Officer shall be as determined by the High Court.

13. Leave Travel Concession (LTC) / Home Town Concession (HTC):-

- (a) While availing the benefit of the Leave Travel Concession i.e. LTC (Not for Home Travel Concession i.e. HTC), the Judicial Officers are entitled to encash 10 days Earned Leave as mentioned in Paragraph No.7 above.
- (b) (1) One LTC throughout India and one HTC in a 3-year block period shall be admissible to Judicial Officers. Such Block-Years shall be from 01.01.2016 to 31.12.2018, from 01.01.2019 to 31.12.2021, from 01.01.2022 to 31.12.2024 and so on.
 - (2) HTC on 2 occasions in the first 3-years block shall be admissible to the newly appointed Judicial Officers. Such three-years block shall commence on completion of the probation period.
- (c) For the purpose of concession of LTC, air travel and reimbursement thereof shall be admissible to Judicial Officers from all the cadres. For the purpose of reimbursement, it shall be necessary for them to purchase their air travel ticket directly from the Airlines or through the agent authorised by the Central / State Government.
- (d) The Leave Travel Concession, if not availed during the last blockyear, same can be availed in the first year of the following block-year and within one year of retirement.
- (e) LTC / HTC is not admissible to the retired Judicial Officers.
- (f) There shall be no necessity for the Judicial Officers to avail earned leave only for the purpose of LTC / HTC and they may be permitted to avail benefit of casual leave as a prefix and suffix to the extent of two days.

14. Medical Allowance / Medical Facilities:-

- a) The Medical Allowance of Rs.3,000/- per month shall be admissible to the Serving Judicial Officers with effect from 01.01.2016.
- Medical Allowance of Rs.4,000/- per month shall be admissible to the Pensioner Judicial Officers / Family Pension Holders with effect from 01.01.2016.
- c) The dependents of Judicial Officer receiving Family Pension shall be entitled to receive equal medical facilities/reimbursement as the Pensioners.
- d) High Court will issue separate orders in respect of other medical facilities, as per the directions of the Hon'ble Supreme Court in order dated 04.01.2024.

15. Newspaper and Magazine Allowances:-

- (1) District Judges are entitled to get this allowance at the rate of Rs. 1,000/- per month whereas other Judicial Officers are entitled to get this allowance at the rate of Rs.750/- per month with effect from 01.01.2020.
- (2) Reimbursement of this allowance shall be made on half yearly basis i.e. for January to June and July to December on self-certification.

16. Robe Allowance:-

Judicial Officers are entitled to get Robe Allowance of Rs.12,000/- once in every three years with effect from 01.01.2016. Reimbursement of this allowance shall be made on the basis of Self Certification.

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Special Pay for Administrative Work:-

Monthly allowance for the Administrative Work shall be admissible to the Judicial Officers of following Cadres with effect from 01.01.2019 in following manner :

Designation	Special Pay for Administrative Work
Principal District and Sessions Judge / Principal Judge, City Civil and Sessions Court, Mumbai / Chief Judge, Small Causes Court, Mumbai / Equivalent Judicial Officers on deputation	Rs. 7,000/-
District Judge -1	
District Judges and Equivalent officers on deputation to whom Administrative work has been assigned	Rs.3,500/-
District Judges presiding over Special Courts or Tribunals having independent charge of administrative work.	1.0.0,000,
Chief Judicial Magistrates/Chief Metropolitan Magistrate/Principal Civil Judges – Senior Division and Junior Division/Equivalent Officers on deputation/Other Judicial Officers having independent charge of administrative work.	Rs.2,000/-

Equivalent Judicial Officers on deputation referred above are described in table at Annexure "D".

18. Sumptuary Allowance:-

17.

Sumptuary Allowance, as mentioned below shall be admissible to the Judicial Officers per month in the below mentioned cadres with effect from 01.01.2016:

Designation	Sumptuary Allowance
Principal District and Sessions Judge / Principal Judge, City Civil and Sessions Court, Mumbai / Chief Judge, Small Causes Court, Mumbai / Equivalent Judicial Officers on deputation	
District Judge (Super time Pay Scale)	Do 9 900 /
District Judge (Selection Grade)	Rs.8,800/-
Director, Judicial Academy / Judicial Officers Training Institute / Member- Secretary, State Legal Services Authority	
District Judge	Rs. 7,800/-
Chief Judicial Magistrate / Chief Metropolitan Magistrate / Principal Civil Judge, Senior Division	Rs.6,800/-
Civil Judge, Senior Division and Equivalent Judicial Officers on deputation	Rs.5,800/-
Civil Judge, Junior Division and Equivalent Judicial Officers on deputation	Rs.3.800/-
This allowance shall not be admissible to the retired Judicial Officers	S. 11/

19. Telephone Facility:-

- A) (1) Entitlement for telephone and broadband facility allowance at the residence of District Judges shall be at the rate of Rs.1,500/- per month and other Judicial Officers at the rate of Rs.1,000/- per month. The places where the broadband facility is not available, an allowance of Rs.1,000/- per month shall be admissible to the District Judges and of Rs.750/- per month to other Judicial Officers. This Service can be availed from any service provider.
 - (2) The facility of free of cost calls on office telephone that has been made admissible under the Government Resolution dated 22.10.2010 to all the Judicial Officers shall be continued.
 - (3) The expenditure for installation of the aforesaid Telephone Facility at the office and at the residence shall be borne by the office.
 - (4) Reimbursement of the aforesaid allowance shall be made on the basis of self-certification.
- An allowance of Rs.30,000/- for mobile handset for the District (1)B) Judges and Rs.20,000/- for other Judicial Officers, shall be admissible once in every three years. Similarly, an allowance of Rs.2,000/- for mobile usage charges for District Judges and Rs.1,500/- for other Judicial Officers shall be admissible every shall the basis of paid on be allowance month. This self-certification.
 - (2) The guidelines in respect of depreciated value of mobile handset purchased from such allowance and regarding option of retaining such mobile handset by concerned officer at the end of the block years or at the time of retirement of the Judicial Officer shall be as determined by the High Court.

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- (3) The said mobile handset purchase facility shall be admissible for a block of three years from the year 2016 i.e. 01.01.2016 to 31.12.2018, 01.01.2019 to 31.12.2021, 01.01.2022 to 31.12.2024 and so on. If the bills for the block-years 2016 to 2018 and 2019 to 2021 are not available, then it shall be admissible to utilize the said grant of previous two block years, in the current block-year i.e. 01.01.2022 to 31.12.2024.
- C) The allowances and the grant mentioned at 'A' (Telephone facility) and 'B' (Mobile Handset and usage allowance) above shall be admissible with effect from 01.01.2016.

20. Travelling Allowance and Transfer Grant:-

A) Transfer Grant:

- (1) On transfer, the 'Composite Transfer Grant' shall be admissible at the rate equivalent to one month's basic pay.
- (2) If transfer is made at a place located at a distance upto 20 kms or in the same city (if there is change of residence), the Composite Transfer Grant shall be 1/3 of the basic pay.
- (3) In case of transportation of goods by road, the admissible charges shall be minimum Rs.50/- per km or the actual charges incurred, whichever is less. This shall include the labour charges required for loading and unloading of the goods. At each time when Dearness Allowance increases to 50%, this amount shall enhance by 25%. (e.g. When Dearness Allowance reaches 50%, the admissible charges amount shall be Rs.62.50 per kilometer and when Dearness Allowance reaches 100%, it shall be Rs.75/- per kilometer and so on.

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- (4) The aforesaid grant and allowance shall be applicable with effect from 01.01.2016. The amount paid earlier in above respect as per un-revised pay (from the period between 01.01.2016 till date) shall be deducted from the allowance as per revised pay and difference shall be paid.
- B) Travelling Allowance shall be admissible to the Judicial Officers as applicable to Central Government employees.

21. The air travel facility shall be admissible to the Judicial Officers from all cadres in the State of Maharashtra for attending the official work as well as for attending various workshops, study camps and various training programmes.

22. Whenever Judicial Officers are nominated for training within or outside the State of Maharashtra and if the Training Institute has not made arrangement for their lodging and boarding at the said place and if it becomes necessary for the officers to make such arrangements from their own pockets or if the said institution has recovered from them the fee/expenses, then such amount of fee / actual expenses shall be admissible to them. If the amount of actual expenses is within the prescribed limit under the Government Resolution dated 07.10.2022 issued by the Finance Department, then the High Court or the Competent Authority authorised by the High Court shall have powers to sanction such amount. In the case of amount beyond such limit, the Administrative Department shall have powers to grant approval to the same.

23. Allowances besides the aforesaid allowances shall be applicable as admissible to the State Government Employees. Further, if the allowances given by the State Government are more beneficial than the aforesaid allowances, then the same shall be made admissible. 14/-...

24. The aforesaid allowances and facilities shall be applicable to the Judicial Officers, Judges of Family Courts and to the Judicial Officers appointed on deputation in the State.

25. While paying the amount of the arrears of the aforesaid revised allowances, the amounts paid as per the earlier Government Resolutions shall be adjusted and the difference shall be paid in cash in lump-sum.

26. Necessary steps shall be taken to pay the amount of arrears due and payable towards the aforesaid allowances in cash before 29.02.2024.

The above instructions shall be followed scrupulously by all concerned.

02.2024 (R. N. Joshi)

(R. N. Joshi) Registrar General

ANNEXURE A

Guidelines

(Reference : Judgment of Supreme Court in WP (Civil) No.643 of 2015 dated 4th January, 2024)

1. A Judicial officer claiming CCA has to inform the head of his establishment regarding his entitlement and information in following format :

Name of	J.O	Charge of	Entry	Continuous	Particulars	Particulars of	Remarks
the judicial	Code	the post	level	Number of	of Judicial	Administrative	by PDJ/PJ
officer		held	basic pay	working days	work	work	
			of post				
			held				

2. Principal District Judge or Principal Judge or Head of the department, as the case may be, has to certify the information given by the judicial officer and shall proceed to extend the benefit of concurrent charge allowance to the Judicial Officer looking to the purport of abovementioned judgment of the Hon'ble Supreme Court.

3. CCA of 10 % of the minimum of the scale of the additional post held be allowed to the officer if he is holding a post beyond period of 10 working days.

4. For grant of concurrent charge appreciable judicial work or evaluation of performance of judicial officer is not necessary.

5. Word "working day" would mean and include even holiday where officerhas discharged judicial work e.g. remand work etc. or any other administrativework. Sheet2

ANNEXURE – **B**

Statement showing Hilly / Tough Area

Sr. No.	Name of District	Hilly Area	Tough Area
	М	aharashtra State	
1	Ahmednagar	Akole	
		Rajur	
			1
2	Akola		
3	Amravati		
	Aurongohad		
4	Aurangabad		
5	Beed		44 TO 1
6	Bhandara		
7	Buldhana		
8	Chandrapur		
9	Dhule		
10	Gadchiroli		
11	Gondia		
40	1		
12	Jalgaon		
13	Jalna		Ghansawangi

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Sr. No.	Name of District	Hilly Area	Tough Area
14	Kolhapur	Radhanagari	Chandgad
			Kale Khariwade
			Radhanagari
15	Latur		Deoni
16	Nagpur		
17	Nanded		Biloli
			Mahur
18	Nandurbar		
19	Nashik		
20	Osmanabad		Paranda
21	Parbhani		Sonpeth
22	Pune	Velha	
23	Raigad at Alibag		
24	Ratnagiri		Mandangad
			Guhagar
25	Sangli		
26	Satara	Mahabaleshwar	
	1	.	

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Sr. No.	Name of District	Hilly Area	Tough Area
27	Sindhudurg at Oras		Dodamarg
28	Solapur		,
29	Thane		
30	Wardha		
31	Washim		Manora
32	Yavatmal		Maregaon
33	Dadra Nagar Haveli at Silvassa		
34	Daman & Diu		
		Goa State	
1	North Goa		
2	South Goa		

Note: Areas which are included in Naxalite affected and Tribal area are excluded as Officers deputed there, are getting more benefits.

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Annexure C STATEMENT SHOWING JUDICIAL OFFICERS WORKING AT EX-CADRE POSTS

Sr. No.	Posting	PDJ	DJ	Ad-hoc DJ	SD	Ad-hoc SD	Л
1	Charity Commissioner	PDJ					
2	Joint Charity Commissioner		DJ		·		
3	Deputy Charity Commissioner				SD		
4	Assistant Charity Commissioner						JD
5	President, Maharashtra State CO-operative Appellate Court	PDJ					
б	Member, Maharashtra State Co-operative Appellate Court	A	DJ				
7	Judge, Co-operative Court						JD
8	Court Receiver				SD		
9	President, Industrial Court	PDJ					
10	Member, Industrial Court	· · · · · · · · · · · · · · · · · · ·	DJ				
11	Judge, Labour Court				SD		
12	Principal Secretary & R.L.A, Law and Judiciary department	PDJ					
13	Principal Secretary & S.L.A, Law and Judiciary department	PDJ					
14	Joint Secretary, Law and Judiciary department, Mumbai, Aurangabad, Nagpur		DJ				
15	Legal Advisor-cum-Joint Secretary, Law and Judiciary department	· · · · · · · · · · · · · · · · · · ·	DJ				
16	Deputy Legal Advisor-cum-Deputy Secretary, Law and Judiciary department				SD		
17	Chairman, Motor Accident Claims Tribunal	PDJ		-			

Sr. No.	Posting	PDJ	DJ	Ad-hoc DJ	SD	Ad-hoc SD	л
18	Member, Motor Accident Claims Tribunal		DJ	Ad-hoc DJ			
19	Member Secretary, Maharashtra State Legal Services Authority	PDJ					
20	Deputy Secretary, Maharashtra State Legal Services Authority				SD		
21	Under Secretary, Maharashtra State Legal Services Authority						JD
22	Secretary, High Court Legal Services Committee/Sub-Committee	9 999 4 5 F	DJ				
23	Secretary, District Legal Service Authority				SD		
24	Registrar, Maharashtra Administrative Tribunal		DJ				
25	Joint Director, Maharashtra Judicial Academy & Indian Mediation Centre		DJ			-	
26	Additional Director, Maharashtra Judicial Academy & Indian Mediation Centre		DJ				
27	Deputy Director, Maharashtra Judicial Academy & Indian Mediation Centre				SD		
28	Assistant Director, Maharashtra Judicial Academy & Indian Mediation Centre						JD
29	Presiding Officer, School Tribunal				SD		
30	Director, Public Prosecution	PDJ					
31	Competent Authority, Rent Control						JD
32	Registrar General	PDJ					
33	Registrar, Vigilance-I	PDJ					
34	Registrar, Inspection -I	PDJ					
35	All other Registrars, High Court of Bombay including it's Benches		DJ				
36	Prothonotary & Senior Master, High Court at Bombay		DJ				
37	Registrar, Original Side, High Court of Bombay	· · · · · · · · · · · · · · · · · · ·	DJ				

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Sr. No.	Posting	PDJ	DJ	Ad-hoc DJ	SD	Ad-hoc SD	л
38	Deputy Registrar, High Court of Bombay including it's Benches				SD		
39	Assistant Registrar, High Court of Bombay including it's Benches						JD
40	Registrar, Lokayukta and Upa-Lokayukta Maharashtra State Mumbai		DJ				
41	Secretary General, Supreme Court of India	PDJ					
42	Registrar, Supreme Court of India		DJ		SD		
43	Registrar(Legal), State Consumer Disputes Redressal Commission	an and to first the second second			SD		
44	Registrar, Maharashtra State Human Rights Commission				SD		
45	Assistant Registrar, Maharashtra State Human Rights Commission						JD
46	Registrar, National Green Tribunal		DJ				
47	Assistant Registrar, National Green Tribunal						JD
48	Registrar, Securities Appellate Tribunal		DJ				
49	President, Maharashtra Slum Areas (Improvement, Clearance & Redevelopment				SD		
50	Chairman, Maharashtra State WAKF Tribunal in the State of Maharashtra		DJ				
51	Registrar of Partnership Firms, (Group – A)				SD		
52	Principal District and Sessions Judge, UT of Daman and Diu at Diu/Dadra Nagar Haveli at Silvasa	PDJ					
53	Law Officer, Daman				SD		
54	UT of Diu/ Daman/ Dadra Nagar Haveli at Silvasa				SD		
55	UT of Daman/ Dadra Nagar Haveli at Silvasa						JD
56	Assistant Registrar / Research Fellow, Maharashtra Administrative Tribunal	MARRIE LIREELLI VII - TIINKE V					JD
57	Presiding Officer University and College Tribunal		DJ			· · · ·	

Sr. No.	Posting	PDJ	DJ	Ad-hoc DJ	SD	Ad-hoc SD	Ъ
58	President, Goa Administrative Tribunal		DJ				
59	President, Goa Children Court		DJ				
60	Member Secretary, Goa State Legal Services Authority		DJ				
61	Presiding Officer, Industrial Tribunal-cum-Labour Court, Goa.		DJ				
62	Secretary District Legal Services Authority, Goa					SD	
63	Maharashtra Revenue Tribunal						
64	Railway Claims Tribunal, Member						
65	Grievances Redressal, Authority Sardar Sarovar, Nandurbar.						
66	Armed Forces Tribunal						
67	Central Administrative Tribunal						
68	Special Tribunal at Nagpur						
69	Maharashtra Law University, Nagpur, on deputation		DJ				
70	National Judicial Academy, Bhopal, Research Fellow						JD
71	Maharashtra State Commission for Protection of Child Rights, on deputation.		DJ				
72	National Company Law Tribunal, New Delhi		DJ				
73	National Company Law Appellate Tribunal, New Delhi		DJ				
74	Maharashtra Real Estate Regulatory Authority, Mumbai/ Maharashtra Real Estate Appellate Tribunal, Mumbai		DJ				
75	The Land Acquisition, Rehabilitation & Resettlement Authority, Nagpur		DJ				
76	Presiding Officer, Debt Recovery Tribunal		DJ				

Sr. No.	Posting	PDJ	DJ	Ad-hoc DJ	SD	Ad-hoc SD	'n
77	Presiding Officer, Debt Recovery Appellate Tribunal		DJ				
	All such Judicial Officers who are Posted & Transferred by Hon'ble Bombay High Court on Ex-cadre post						

<u>Note :-</u>

The above said Judicial Officers and the Judicial Officers whose services are spared by the High Court On the similar lines shall be deemed to be on deputation.